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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No. 060/00469/2014**

**Decided on: 02.07.2015**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)**

Harminder Singh, Ex-Tech-III/Paint, Emp. No. 303641 now working as Helper-II/Civil Deptt., Rail Coach Factory, Kaputhala.

.....**Applicant**

**Versus**

1. Union of India through its Secretary, Deptt. Of Ministry of Railways, New Delhi.
2. General Manager, Rail Coach Factory, Kapurthala.
3. Chief Mechanical Engineer, Rail Coach Factory, Kapurthala.
4. Kamal Kumar – Ex Parte
5. Inder Raj S/o Sh. Ram Parkash, resident of Tilk Bridge, Rail Coach Factory, New Delhi.
6. Harjit Singh, s/o Siba, House No. 364-B, type -I, Rail Coach Factory, Kapurthala.
7. Bhajan Singh – Ex parte.
8. Som Chand s/o Hari Kishan, RCF Employee, Resident of Street No. 2, Shaheed Bhagat Singh Nagar, Kapurthala.
9. Madan Lal – Ex parte

.....**Respondents**

**Present:** Mr. Onkar Rai, counsel for the applicant

Ms. Yogesh Putney, counsel for the respondents No. 1 to 3

**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. Learned counsel for the applicant submits that the applicant may be permitted to withdraw this O.A, to enable him to move to the Competent Authority by filing a mercy petition.
2. Learned counsel for the respondents submits that he does not object to the withdrawal of the O.A. He submits that the revision petition filed by the applicant has been dismissed and he may file mercy petition if rules so permit.
3. In view of the above, the O.A. is dismissed as withdrawn, with liberty to the applicant to file appropriate application on administrative side, as per Rules.

  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**PLACE: Chandigarh**  
**Dated: 02.07.2015**

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